

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/504/2024 C.P. (IB)/1166(MB)2020

IN THE MATTER OF

Edelweiss Asset Reconstruction Company Limited

... Petitioner

Vs

Perfect Engine Component Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 14.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SHRI. SANJIV DUTT,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Abhishek Anand (VC)

For the Respondent:

ORDER

IA 504 of 2024- The prayer in the IA is as follows: -

a) Kindly extend the period of Corporate Insolvency Resolution Process of Perfect Engine Component Private Limited by a period of 60 days beyond 20.01.2024 i.e. 270 days from the CIRP commencement date as approved by the sole member of the CoC in its 9th meeting convened on 08.01.2024 in accordance with the provisions as laid down in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 and pass an appropriate Order under Section 12(3) for extension of CIRP period

In view of the submissions made by the Ld. Counsel stating that in the 9th CoC meeting held on 08.01.2024, the resolution was passed with 100% voting for seeking grant of extension of 60 days beyond 20.01.2024. In view of the submissions made, the IA is **allowed** and **disposed of**.

Sd/-
SANJIV DUTT
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)